

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos.288 to 291/Asr/2015: A.Ys.: 2001-02 to 2004-05

I.T.A. Nos.292 to 294/Asr/2015: A.Ys.: 2006-07 to 2008-09

I.T.A. No.255/Asr/2015: A.Y.: 2008-09

I.T.A. No.470 to 471/Asr/2015: A.Ys.: 2009-10 to 2010-11

I.T.A. No.417/Asr/2015: A.Y.: 2010-11

Dy. Commissioner of Income Tax, Circle-1, Jammu. (Appellant)	V	M/s FIL Industries 7-Sheikh Bagh, Srinagar. [PAN: AAACF3272F] (Respondent)
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Appellant by	Sh.HitendraBhauraojiNinawe, CIT. DR
Respondent by	Sh. P. N. Arora,Adv.

Date of hearing	15.12.2022
Date of Pronouncement	13.04.2023

CORRIGENDUM

Per, Anikesh Banerjee, J.M.:

Suo moto rectification of the order of I.T.A. Nos.288 to 291/Asr/2015:
A.Ys.: 2001-02 to 2004-05, I.T.A. Nos.292 to 294/Asr/2015: A.Ys.: 2006-07 to
2008-09 I.T.A. No. 255/Asr/2015 A.Y.: 2008-09 I.T.A. No.470 to

471/Asr/2015: A.Ys.: 2009-10 to 2010-11 and I.T.A. No.417/Asr/2015: A.Y.: 2010-11.

2. In the order ITA No. 293/Asr/2015 was taken as lead case which are mutatis mutandis applicable to I.T.A. Nos.288 to 291/Asr/2015: A.Ys.: 2001-02 to 2004-05, I.T.A. Nos.292 & 294/Asr/2015: A.Ys.: 2006-07 & 2008-09 I.T.A. I.T.A. No.470 to 471/Asr/2015: A.Ys.: 2009-10 to 2010-11 and I.T.A. No.417/Asr/2015: A.Y.: 2010-11 and follows accordingly.

3. The order pronounced on 24.02.2023 was rectified accordingly which was inadvertent mistake and stands corrected.

Sd/-

(Dr. M. L. Meena)
Accountant Member

Sd/-

(ANIKESH BANERJEE)
Judicial Member

AKV

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order